

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2024 AT 10:30 AM**

**CP No. 23/241/HDB/2023
AND
IA (CA) 238/2023 in CP No. 23/241/HDB/2023
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Mr. Shri Siva Kumar Alagarsamy

...Petitioner

AND

M/s. Top View Infratech India Private Limited

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Ms Harshita Datla, for company petitioner present through Video Conference.

Learned Counsel Mr Durga Bose for the learned counsel Mr. TVL Narasimha Rao, for Respondents No. 6 to 8 present through Video Conference.

Ms. Nikshita, IAMC Case Manager from IAMC present and stated that mediation is under way and it takes three weeks' time to report the outcome of the mediation. Hence, matter adjourned to 25.04.2024 as a last chance.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**